

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/MP/2016

- Subject : Petition under Section 79(1) (c) and Section 79(1) (k) of the Electricity Act, 2003 read with Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 111-113 (Inherent Powers) and Regulation 115 (Power To Remove Difficulties) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of hearing : 8.3.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : National High Power Test Laboratory Private Limited
- Respondents : Power Grid Corporation of India Limited and others
- Parties present : Ms. Swaprna Seshadri, Advocate for petitioner
Ms. Pragya Singh, POSOCO
Shri Ashok Rajan, POSOCO
Shri S.R. Narasimahan, POSOCO
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL
Shri R.K. Malviya, MPPTCL

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner has sought connectivity to ISTS as it requires miniscule power for 250 ms for testing of the transformer. She further submitted that the petitioner is ready to pay the charges as determined by the Commission. Learned counsel submitted that since, the petitioner is not taking any open access, no open access charges or transmission charges be levied on the petitioner. Learned counsel for the petitioner submitted that all the conditions imposed by POSOCO are acceptable to the petitioner and the petitioner undertakes to abide by any reasonable procedure finalized by POSOCO/WRLDC/CTU.

2. The Commission directed the Chief (Engg.) of the Commission to convene a meeting with the petitioner, the respondents and the representative of MPPTCL within a week to resolve the issues and submit a report to the Commission. The Commission will take a view thereafter.

3. The Commission reserved the order in the petition.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**